

ITEM NO.14

COURT NO.2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18001/2017

(Arising out of impugned final judgment and order dated 17-03-2017 in TA No. 888/2015 passed by the High Court Of Gujarat At Ahmedabad)

CADILA HEALTHCARE LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX 1

Respondent(s)

WITH

T.C.(C) No. 32/2019 (XVI-A)

T.C.(C) No. 10/2020 (XVI-A)

T.C.(C) No. 12/2020 (XVI-A)

T.C.(C) No. 11/2020 (XVI-A)

T.C.(C) No. 8/2020 (XVI-A)

T.C.(C) No. 9/2020 (XVI-A)

T.C.(C) No. 7/2020 (XVI-A)

T.C.(C) No. 17/2020 (XVI-A)

T.C.(C) No. 13/2020 (XVI-A)

T.C.(C) No. 14/2020 (XVI-A)

T.C.(C) No. 15-16/2020 (XVI-A)

T.C.(C) No. 48/2020 (XVI-A)

T.C.(C) No. 75/2020 (XVI-A)

T.C.(C) No. 49/2020 (XVI-A)

T.C.(C) No. 65/2020 (XVI-A)

T.C.(C) No. 47/2020 (XVI-A)

T.C.(C) No. 62/2020 (XVI-A)

T.C.(C) No. 67/2020 (XVI-A)

T.C.(C) No. 70/2020 (XVI-A)

T.C.(C) No. 57/2020 (XVI-A)
T.C.(C) No. 54/2020 (XVI-A)
T.C.(C) No. 64/2020 (XVI-A)
T.C.(C) No. 53/2020 (XVI-A)
T.C.(C) No. 72/2020 (XVI-A)
T.C.(C) No. 69/2020 (XVI-A)
T.C.(C) No. 73/2020 (XVI-A)
T.C.(C) No. 74/2020 (XVI-A)
T.C.(C) No. 76/2020 (XVI-A)
T.C.(C) No. 60/2020 (XVI-A)
T.C.(C) No. 44/2020 (XVI-A)
T.C.(C) No. 43/2020 (XVI-A)
T.C.(C) No. 79/2020 (XVI-A)
T.C.(C) No. 66/2020 (XVI-A)
T.C.(C) No. 55/2020 (XVI-A)
T.C.(C) No. 77/2020 (XVI-A)
T.C.(C) No. 45/2020 (XVI-A)
T.C.(C) No. 78/2020 (XVI-A)
T.C.(C) No. 46/2020 (XVI-A)
T.C.(C) No. 63/2020 (XVI-A)
T.C.(C) No. 61/2020 (XVI-A)
T.C.(C) No. 21/2020 (XVI-A)
T.C.(C) No. 30/2020 (XVI-A)
T.C.(C) No. 26/2020 (XVI-A)
T.C.(C) No. 22/2020 (XVI-A)
T.C.(C) No. 23/2020 (XVI-A)
T.C.(C) No. 24/2020 (XVI-A)
T.C.(C) No. 28/2020 (XVI-A)
T.C.(C) No. 27/2020 (XVI-A)

T.C.(C) No. 25/2020 (XVI-A)
T.C.(C) No. 50/2020 (XVI-A)
T.C.(C) No. 29/2020 (XVI-A)
T.C.(C) No. 52/2020 (XVI-A)
T.C.(C) No. 39/2020 (XVI-A)
T.C.(C) No. 38/2020 (XVI-A)
T.C.(C) No. 31/2020 (XVI-A)
T.C.(C) No. 37/2020 (XVI-A)
T.C.(C) No. 19/2020 (XVI-A)
T.C.(C) No. 32/2020 (XVI-A)
T.C.(C) No. 36/2020 (XVI-A)
T.C.(C) No. 35/2020 (XVI-A)
T.C.(C) No. 71/2020 (XVI-A)
T.C.(C) No. 42/2020 (XVI-A)
T.C.(C) No. 68/2020 (XVI-A)
T.C.(C) No. 58/2020 (XVI-A)
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T.C.(C) No. 34/2020 (XVI-A)
T.C.(C) No. 33/2020 (XVI-A)
T.C.(C) No. 40/2020 (XVI-A)
T.C.(C) No. 41/2020 (XVI-A)
T.C.(C) No. 51/2020 (XVI-A)
T.C.(C) No. 59/2020 (XVI-A)
T.C.(C) No. 20/2020 (XVI-A)
T.C.(C) No. 112/2020 (XVI-A)
T.C.(C) No. 98/2020 (XVI-A)
T.C.(C) No. 80/2020 (XVI-A)
T.C.(C) No. 111/2020 (XVI-A)

T.C.(C) No. 97/2020 (XVI-A)
T.C.(C) No. 149/2020 (XVI-A)
T.C.(C) No. 183/2020 (XVI-A)
T.C.(C) No. 136/2020 (XVI-A)
T.C.(C) No. 153/2020 (XVI-A)
T.C.(C) No. 96/2020 (XVI-A)
T.C.(C) No. 82/2020 (XVI-A)
T.C.(C) No. 87/2020 (XVI-A)
T.C.(C) No. 81/2020 (XVI-A)
T.C.(C) No. 134/2020 (XVI-A)
T.C.(C) No. 158/2020 (XVI-A)
T.C.(C) No. 182/2020 (XVI-A)
T.C.(C) No. 133/2020 (XVI-A)
T.C.(C) No. 147/2020 (XVI-A)
T.C.(C) No. 179/2020 (XVI-A)
T.C.(C) No. 101/2020 (XVI-A)
T.C.(C) No. 100/2020 (XVI-A)
T.C.(C) No. 175/2020 (XVI-A)
T.C.(C) No. 143/2020 (XVI-A)
T.C.(C) No. 142/2020 (XVI-A)
T.C.(C) No. 99/2020 (XVI-A)
T.C.(C) No. 141/2020 (XVI-A)
T.C.(C) No. 180/2020 (XVI-A)
T.C.(C) No. 181/2020 (XVI-A)
T.C.(C) No. 144/2020 (XVI-A)
T.C.(C) No. 94/2020 (XVI-A)
T.C.(C) No. 167/2020 (XVI-A)
T.C.(C) No. 140/2020 (XVI-A)
T.C.(C) No. 92/2020 (XVI-A)

T.C.(C) No. 155/2020 (XVI-A)
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T.C.(C) No. 170/2020 (XVI-A)
T.C.(C) No. 169/2020 (XVI-A)
T.C.(C) No. 89/2020 (XVI-A)
T.C.(C) No. 177/2020 (XVI-A)
T.C.(C) No. 168/2020 (XVI-A)
T.C.(C) No. 174/2020 (XVI-A)
T.C.(C) No. 176/2020 (XVI-A)
T.C.(C) No. 131/2020 (XVI-A)
T.C.(C) No. 145/2020 (XVI-A)
T.C.(C) No. 166/2020 (XVI-A)
T.C.(C) No. 146/2020 (XVI-A)
T.C.(C) No. 102/2020 (XVI-A)
T.C.(C) No. 160/2020 (XVI-A)
T.C.(C) No. 165/2020 (XVI-A)
T.C.(C) No. 159/2020 (XVI-A)
T.C.(C) No. 148/2020 (XVI-A)
T.C.(C) No. 152/2020 (XVI-A)
T.C.(C) No. 178/2020 (XVI-A)
T.C.(C) No. 164/2020 (XVI-A)
T.C.(C) No. 156/2020 (XVI-A)
T.C.(C) No. 125/2020 (XVI-A)

T.C.(C) No. 172/2020 (XVI-A)
T.C.(C) No. 127/2020 (XVI-A)
T.C.(C) No. 126/2020 (XVI-A)
T.C.(C) No. 104/2020 (XVI-A)
T.C.(C) No. 103/2020 (XVI-A)
T.C.(C) No. 157/2020 (XVI-A)
T.C.(C) No. 173/2020 (XVI-A)
T.C.(C) No. 130/2020 (XVI-A)
T.C.(C) No. 150/2020 (XVI-A)
T.C.(C) No. 135/2020 (XVI-A)
T.C.(C) No. 137/2020 (XVI-A)
T.C.(C) No. 185/2020 (XVI-A)
T.C.(C) No. 132/2020 (XVI-A)
T.C.(C) No. 86/2020 (XVI-A)
T.C.(C) No. 95/2020 (XVI-A)
T.C.(C) No. 110/2020 (XVI-A)
T.C.(C) No. 129/2020 (XVI-A)
T.C.(C) No. 113/2020 (XVI-A)
T.C.(C) No. 128/2020 (XVI-A)
T.C.(C) No. 106/2020 (XVI-A)
T.C.(C) No. 83/2020 (XVI-A)
T.C.(C) No. 124/2020 (XVI-A)
T.C.(C) No. 123/2020 (XVI-A)
T.C.(C) No. 118/2020 (XVI-A)
T.C.(C) No. 105/2020 (XVI-A)
T.C.(C) No. 119/2020 (XVI-A)
T.C.(C) No. 90/2020 (XVI-A)
T.C.(C) No. 117/2020 (XVI-A)
T.C.(C) No. 85/2020 (XVI-A)

T.C.(C) No. 84/2020 (XVI-A)

T.C.(C) No. 116/2020 (XVI-A)

T.C.(C) No. 107/2020 (XVI-A)

T.C.(C) No. 108/2020 (XVI-A)

T.C.(C) No. 115/2020 (XVI-A)

T.C.(C) No. 109/2020 (XVI-A)

T.C.(C) No. 88/2020 (XVI-A)

T.C.(C) No. 186/2020 (XVI-A)

T.C.(C) No. 162/2020 (XVI-A)

T.C.(C) No. 163/2020 (XVI-A)

T.C.(C) No. 93/2020 (XVI-A)

T.C.(C) No. 114/2020 (XVI-A)

T.C.(C) No. 121/2020 (XVI-A)

T.C.(C) No. 91/2020 (XVI-A)

T.C.(C) No. 122/2020 (XVI-A)

T.C.(C) No. 120/2020 (XVI-A)

SLP(C) No. 19176-19178/2017 (III)
(FOR ADMISSION and I.R.)

T.C.(C) No. 187/2020 (XVI-A)

T.C.(C) No. 18/2020 (XVI-A)

T.C.(C) No. 191/2020 (XVI-A)

T.C.(C) No. 24/2021 (XVI-A)

T.C.(C) No. 22/2021 (XVI-A)

T.C.(C) No. 21/2021 (XVI-A)

T.C.(C) No. 19/2021 (XVI-A)

T.C.(C) No. 23/2021 (XVI-A)

T.C.(C) No. 20/2021 (XVI-A)

T.C.(C) No. 18/2021 (XVI-A)

Date : 08-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Parties:

By Courts Motion, AOR
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Mr. Shekhar Raj Sharma, Dy. AG, Haryana
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Ms. Ritu Rastogi, Adv.
Ms. Babita Mishra, Adv.
Mr. Sanjay Kumar Visen, AOR

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Mr. Tarun Gulati, Sr. Adv.
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Mr. Parth Contractor, Adv.

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Ms. Atmaja Tripathy, Adv.

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Ms. Niranjana Singh, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. B. V. Balaram Das, AOR
Mr. Sharath Nambiar, Adv.
Mr. Raj Bahadur Yadav, AOR
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List the matter on 18.01.2022.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER